

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(CAA)-05(PB)/2019

IN THE MATTER OF:

Incredible Realcon Pvt. Ltd.

and

IREO Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232.

Order delivered on 09.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Kartikeya Goel, Adv.

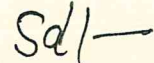
For the Respondent(s):- -

ORDER

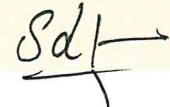
For the reasons stated above in the application filed under Rule 11, delay of two days in filing the second motion petition is condoned.

The main petition is called out for hearing.

Arguments heard. Order reserved.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)